

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 09.10.95.

CP 131/95 (OA 726/89)

Ajeet Singh Parmar and Smt. Diksha Ratnu

... PETITIONERS.

VERSUS

Shri Montek Singh Ahluwalia and others

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.

HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Petitioners ... Mr. Virendra Lodha

For the respondents ... —

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.

Petitioners, Ajeet Singh Parmar and Smt. Diksha Ratnu, in this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, have stated that the respondents, by not implementing the orders dated 26.7.94 read with the order dated 17.11.94, have committed contempt of court.

2. We have heard the learned counsel for the petitioners and have perused the records.

3. The direction was that the cases of the petitioners for appointment to any Group-D post may be considered sympathetically if they are otherwise eligible and the vacancies are available. On 17.11.94, there was another direction that the submissions made by Mr. U.D. Sharma, counsel for the respondents, in OA 726/89 are binding in nature and the same should be implemented. The cases of the petitioners were considered by the respondents vide Annexure A-3 and it was found that these petitioners were ineligible for appointment to any Group-D post. In the circumstances, no case of contempt is made out.

4. This Contempt Petition is, therefore, dismissed at the stage of admission.

(O.P. SHARMA)
MEMBER (A)

VK

G.K.KRISHNA
(GOPAL KRISHNA)
VICE CHAIRMAN